

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

ORDER

No. 299 of 2021/RG

Dated 10-05-2021

Taking note of the daily rising number COVID-19 infection cases and the prevailing situation due to the rapid spread of said infection, the High Order No. 259 of 2021/RG dated 26.04.2021 is extended upto 31st of May, 2021.

It has been observed that daily some Judicial Officer and officials of the District and Subordinate Judiciary are reported to have tested COVID-19 positive. Therefore, the Judicial Officers of the Subordinate Judiciary are at liberty to work through virtual mode from their respective official residences. However, for remand purposes or for meeting any judicial exigency, the concerned District Judge shall prepare a sitting roster for District Judges and Magistrates.

**Sd/-
(Pankaj Mithal)
Chief Justice**

No: 10426-39/RG/GS

Dated: 10-05-2021

Copy to the:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K for information of Hon'ble the Chief Justice,
2. Secretary to Hon'ble Mr/ Mrs. Justice _____
..... for information of their Lordships.
3. Secretary to Government, Department of LJ&PA, Civil Secretariat, Srinagar,
4. Registrar Vigilance, High Court of J&K Jammu,
5. Registrar Computers, High Court of J&K,
6. Registrar Rules, High Court of J&K, Jammu,
7. Registrar Judicial, High Court of J&K, Jammu/Srinagar,
8. Director, J&K State Judicial Academy, Jammu,
9. All Principal District Judges of the UTs of Jammu & Kashmir and Ladakh, with the request to circulate the same among the Judicial Officers within their jurisdiction,
10. Administrative Officer, Office of the Advocate General, J&K,
11. President, all Bar Associations in UTs of J&K and Ladakh,
..... for information
12. CPC, e-courts, High Court of J&K, for uploading the same on official website of the High Court of J&K,
13. In-charge Librarian, High Court of J&K, Jammu/Srinagar for information and keeping the record of the same
14. Office file.


Registrar General